

**SUPPLEMENTARY STATEMENT SHOWING
THE ACTION TAKEN BY THE GOVERNMENT
ON VARIOUS ASSURANCES, PROMISES
AND UNDERTAKINGS**

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table a Supplementary Statement No. IV showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Thirteenth Session, 1961 of Second Lok Sabha. [See Appendix II, *annexure* No. 84].

**NOTIFICATION UNDER THE COPYRIGHT
ACT, 1957.**

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy of the International Copyright (First Amendment) Order, 1958 published in Notification No. S.O. 1555 dated the 1st July, 1961, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-3106/61].

**NOTIFICATIONS UNDER THE CENTRAL
EXCISES AND SALT ACT AND SEA
CUSTOMS ACT.**

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): On behalf of Shri B. R. Bhagat I beg to lay on the table—

- (i) A copy each of the following Notifications making certain further amendments to the Custom and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944:—
 - (a) G.S.R. No. 904 dated the 15th July, 1961.
 - (b) G.S.R. No. 906 dated the 15th July, 1961. [Placed in Library. See No. LT-3107/61].
- (ii) A copy of Notification No. G.S.R. 949 dated the 22nd July, 1961 Containing Corri-

gendum to notification No. G.S.R. 837 dated the 1st July, 1961, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3108/61].

- (iii) A copy each of the following Notifications under sub-section (4) of section 43B of the Sea Customs Act, 1878:—
 - (a) G.S.R. No. 900 dated the 15th July, 1961.
 - (b) G.S.R. No. 901 dated the 15th July, 1961.
 - (c) G.S.R. No. 902 dated the 15th July, 1961.
 - (d) G.S.R. No. 945 dated the 22nd July, 1961.
 - (e) G.S.R. No. 946 dated the 22nd July, 1961. [Placed in Library. See No. LT-3109/61].

**NOTIFICATIONS UNDER FOREIGN EXCHANGE
REGULATIONS ACT**

Shrimati Tarkeshwari Sinha: I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Foreign Exchange Regulations Rules, 1952, under sub-section (3) of section 27 of the Foreign Exchange Regulations Act, 1947:—

- (i) G.S.R. No. 897 dated the 15th July, 1961.
- (ii) G.S.R. No. 972 dated the 29th July, 1961. [Placed in Library. See No. LT-3110].

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, Corri-

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th August, 1961, agreed without any amendment to the Marking of Heavy Packages (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1961."

- (ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th August, 1961, agreed without any amendment to the Delhi (Urban Areas) Tenants' Relief Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 2nd May, 1961."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Salt Cess (Amendment) Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 10th August, 1961, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Standards Institution (Certifications Marks) Amendment Bill, 1961, which has been passed by the Rajya Sabha at its sitting held on the 14th August, 1961."
- (v) "In accordance with the provision of rule 97 of the Rules of Procedure and Con-

duct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Awards (Recognition and Enforcement) Bill, 1961, which has been passed by the Rajya Sabha at its sitting held on the 4th August, 1961."

BILLS PASSED BY RAJYA SABHA AND LAID ON THE TABLE

Secretary: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:-

- (1) The Indian Standards Institution (Certification Marks) Amendment Bill, 1961.
- (2) The Foreign Awards (Recognition and Enforcement) Bill, 1961.

12:04 hrs.

COMMITTEE OF PRIVILEGES
 THIRTEENTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to move:

"That the Thirteenth Report of the Committee of Privileges presented to the House on the 11th August, 1961, be taken into consideration."

Shri Tangamani (Madurai): There are also other motions. Under Rule 315(3). I would like to know whether the first motion is going to be taken up and dispose of according to the rules after discussion for half an hour and the other four motions will be taken up subsequently, in which case, I would like to know how much time will be allotted for these four motions, notice of which has been given and which have been circulated.

Mr. Speaker: Hon. Members may kindly refer to Rule 315, which says:

"(1) After the report has been presented, the Chairman or any member of the Committee or any other member may move that the report be taken into consideration, whereupon the Speaker may put the question to the House.